

E-FIR No. 157/18
State Vs. Sheikh Rafik
PS: Nihal Vihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Mohd. Ilyas, Ld. Counsel for the applicant.

Heard on the application for dropping the proceedings under Section 82 of Cr.P.C. moved on behalf of the applicant/accused.

Perusal of the record reveals that the accused has already been declared absconder vide order dated 27.01.2020. It is well-settled that this court cannot review its own order. Accordingly, the present application for dropping the proceedings under Section 82 of Cr.P.C. moved on behalf of the applicant/accused stands dismissed.

Copy of this order be sent to SHO concerned to proceed as per law.

E-copy of this order be supplied to Ld. Counsel for the applicant/accused.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

CC No.
Manisha Vs. Akshay
PS: Nihal Vihar
22.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

**Fresh complaint case received by way of assignment. It be checked
and registered.**

Present: Sh. Kapil Sharma, Ld. Counsel for the complainant through VC.

Submission heard.

Let ATR be called from the SHO concerned for NDOH.

Put up for further proceedings on 19.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

FIR No. 199/19
State Vs. Jatin Singh
PS: Maya Puri
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State.

IO/ASI Rattan Lal in person through VC.

Sh. Nagender Singh, Ld. Counsel for the applicant/accused through VC.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

On specific query from the IO, it is submitted by the IO that the accused has also been identified through CCTV Footage produced by the complainant.

There is an allegation against the accused that he along with the co-accused persons had committed theft in the house of the complainant, when he was called by the complainant for repairing some Almirah locks. The stolen articles are yet to be recovered. The co-accused persons are yet to be arrested. The investigation in the present is still going on. No ground is made out for grant of bail at this stage. Accordingly, the present bail application stands dismissed.

E-copy of this order be supplied to Ld. Counsel for the applicant/accused.

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by PANKAJ
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Date: 2020.09.22
15:11:50 +05'30' (Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

FIR No. 819/20
State Vs. Manish
U/s 25 Arms Act
PS: Nihal Vihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Akshay Kumar, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. IO of the present case has not fairly investigated the present case as he has manipulated the arrest memo as regards the date, time & place of arrest.

Bail application is opposed by Ld. APP for the State.

As the investigation 'qua' the applicant/accused is complete and the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Manish is hereby admitted on bail on his furnishing the personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

E-copy of this order be supplied to Ld. Counsel for the applicant/accused.

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Date: 2020.09.22
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(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

FIR No. 862/19
State Vs. Manoj
U/s 356/379/411/34 of IPC
PS: Nihal Vihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Tarun Shokeen, Ld. Counsel for the applicant/accused

In view of E-mail received from Ld. Counsel for the applicant/accused Manoj on Court's Email ID seeking withdrawal of bail application, the present bail application moved on behalf of the applicant/accused Manoj stands dismissed as withdrawn.

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Date: 2020.09.22
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(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

FIR No. 594/20
State Vs. Manjeet Singh
PS: Nihal Vihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Seema Kushwaha, Ld. Counsel for the applicant.

Status report filed by the IO stating therein that some more time may be granted to examine Ms. Jyoti as notice to the complainant in this regard has already been served.

At request of IO and as per the convenience of Ld. counsel, present application be put up for further proceedings on 30.09.2020.

E-copy of this order be supplied to Ld. Counsel for the applicant/accused.
Copy of this order be sent to PS concerned.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

FIR No. 853/19
State Vs. Laxmi Narayan @ Bittoo
U/s 380/457/411/34 of IPC
PS: Nihal Vihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he along with the co-accused persons, were found in possession of some stolen mobiles phone which were stolen from the shop of the complainant. Remaining 10 stolen mobile phones are yet to be recovered. The accused is already found to be involved in 35 other similar cases. He has already been convicted in case FIR No. 0132/11, PS Baba Haridas Nagar under Section 357/380/411/34 of IPC and his previous bail application has already been dismissed by Ld. Sessions Court vider order dated 25.08.2020. The allegations are serious in nature. No ground is made out for grant of bail at this stage. The present bail application is hereby dismissed.

E-copy of this order be supplied to Ld. Counsel for the applicant/accused.

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Date: 2020.09.22
15:13:07 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

FIR No. 853/19
State Vs. Mukesh Kumar @ Vikcy
U/s 380/457/411 of IPC
PS: Nihal Vihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he along with the co-accused persons, were found in possession of some stolen mobiles phone which were stolen from the shop of the complainant. Remaining 10 stolen mobile phones are yet to be recovered. The accused is already found to be involved in 22 other similar cases. Bail application of the co-accused Laxmi Naayan @ Bitto, who was having similar role with the applicant/accused, has already been dismissed by Ld. Sessions Court vide order dated 25.08.2020. The allegations are serious in nature. No ground is made out for grant of bail at this stage. The present bail application is hereby dismissed.

E-copy of this order be supplied to Ld. Counsel for the applicant/accused.

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Date: 2020.09.22
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(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 75074/16
FIR No. 000143/16
State Vs. Rinkey @ Renu
PS: Maya Puri
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

Perusal of the record reveals that the present case is listed at the stage of PE.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

RPWs be summoned for NDOH.

Put up for PE on 22.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No.2450/17
FIR No.51/17
State Vs. Sanjay Nata Etc.
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to both the accused persons as well as to their respective sureties for NDOH.

Issue court notice to the Jail Superintendent concerned to apprise this court as to whether the accused Devender @ Lalu is released on bail during the period of lockdown or not for NDOH.

Put up for appearance of the accused persons and further proceedings on 13.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 8308/17
Sandeep Chawla Prop. Vs. Vikcy Kapoor
PS: Maya Puri
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Issue court notice to the SHO concerned to file the
investigation report under Section 202 of Cr.P.C. for NDOH.

Put up for appearance of the accused and further
proceedings on 23.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 6523/18
FIR No. 23/18
State Vs Shubham Mourya
PS: Maya Puri
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 18.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 8948/18
FIR No. 639/17
State Vs. Sunil
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and consideration on charge on 25.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 1630/19
FIR No. 824/17
State Vs. Riyasat Khan
PS: Nihal Vihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the IO concerned through the DCP concerned for NDOH.

Put up for further proceedings on 29.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 9114/18
FIR No. 69/18
State Vs. Subhash Chand Rawat
PS: Maya Puri
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Ashish Sharma, Ld. Counsel for the complainant through Vc.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 26.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No.9726/18
FIR No. 257/18
State Vs. Javed @ Jakeer
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Vikas Kumar, Ld. LAC for the accused.

Accused is not present.

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 26.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 10010/18
FIR No. 252/16
State Vs. Vijay
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Order dated 25.05.2019 be complied with afresh for
22.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 1213/19
FIR No.304/18
State Vs. Sandeep @ Sunny
PS: Maya Puri
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. K.K. Singh, Ld. LAC for the accused.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 13.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 4911/19
FIR No. 131/19
State Vs. Rahul @ Murga Etc.
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused persons as well as to their respective sureties for NDOH.

Put up for appearance of the accused persons and further proceedings on 22.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 9223/19
FIR No. 13/19
State Vs. Shabaaz
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 22.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 727/20
FIR No. 503/19
State Vs. Birender Kumar
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 22.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 1826/20
FIR No. 148/18
State Vs. Vishal Kumar
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 22.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 2576/20
FIR No. 96/19
State Vs. Ashish Sharma Etc.
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Some clarification is required from the IO concerned regarding delay in filing the charge sheet. Issue summons to the IO concerned through the DCP concerned for NDOH.

Put up for further proceedings on 05.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 2577/20
FIR No. 540/19
State Vs. Iqbal Chaudhary
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

I take cognizance of the offence.

Issue summons to the accused as well as to his surety through the IO concerned for NDOH.

IO concerned shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 25.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 6659/17
FIR No. 343/14
State Vs. Madho Singh
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 22.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 1098/18
FIR No. 458/15
State Vs. Sumit Dhall
PS: Maya Puri
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Ashish Sharma, Ld. Counsel for the accused Jaspal Singh.

None for the remaining accused persons.

Part arguments heard from the side of the accused Jaspal Singh.

Issue court notice to the absentee remaining accused persons and notice to their respective sureties for NDOH.

Put up for appearance of all the accused persons as well as for arguments on the point of charge on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 2432/18
FIR No. 415/15
State Vs. Raju
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused persons as well as to their respective sureties for NDOH.

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Put up for appearance of the accused and further proceedings on 25.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 3595/19
FIR No. 09/19
State Vs. Ved Prakash
PS: Maya Puri
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused Gulzar in person with Sh. Y.K. Rana, Ld. counsel
(physically present in the court today.)

None for the remaining accused persons.

Previous order, passed before commencement of Covid-19
lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 22.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

CC No. 8691/16
Arun Kr. Jha Vs. Sanjay Sharma
PS: Nihal Vihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Sh. Balendu Mishra, Ld. Counsel for the complainant.
Sh. Rajani Suchita Lugun, proxy for counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 15.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 68543/16
FIR No. 124/10
PS: Nihal Vihar
State Vs. Balbir Singh
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 67552/16
FIR No. 502/14
PS: Nihal Vihar
State Vs. Mahender
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 71675/16
FIR No. 381/14
PS: Maya Puri
State Vs. Ram Karan
22.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Sohail Malik, Ld. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 22.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 22.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 75940/16
FIR No.735/16
PS: Nihal Vihar
State Vs. Naveen Singh
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 22.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 5360/17
FIR No. 387/17
PS: Nihal Vihar
State Vs.Om Prakash @ Rahul
22.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Jitender Kumar, Ld. Lac for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 22.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

CC No. 3355/19
Taranjeet Singh Vs. Harvinder Kaur
PS: Nihal Vihar
22.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Dr. R.S. Sasan, Ld. Counsel for the complainant.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for CE on 22.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 6448/19
FIR No.690/18
PS: Nihal Vihar
State Vs. Sunita
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 22.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 6449/19
FIR No.695/18
PS: Nihal Vihar
State Vs.Ombir @ Ommi
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 22.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

CC No. 2244/18
Satya Narayan Aggarwal Vs. Raj Kumar
PS: Nihal Vihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Rajesh Kumar, Ld. Counsel for the complainant.

Let the copy of ATR be supplied to the complainant
physically in the Court.

Put up for arguments on 18.11.2020.

 **(Pankaj Arora)**
MM-03(West)/THC/Delhi
22.09.2020

CC No. 6799/20
Netra Pal Etc. Vs. Dharamvir Etc
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. A.K. Nigam, Ld. Counsel for the complainant.

Submission heard.

Issue summons to the IO concerned to appear in person through VC or physically and furnish the explanation as to whether Section 354/506/509 of IPC are attracted or not on the basis of statement of witnesses recorded by him in the present case for NDOH.

Put up for further proceedings on 25.09.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 8050/17
FIR No. 763/16
State Vs. Swaran Bind
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused in person (physically present in the court today).

At request of the accused, put for furnishing the bail bond under Section 437A of Cr.P.C. on 09.10.2020.

 **(PankajArora)**
MM-03(West)/THC/Delhi
22.09.2020

ID No.8830/19
FIR No. 669/19
State Vs. Vikas
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 22.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
22.09.2020

ID No. 2498/20
FIR No. 78/20
State Vs. Arun Kumar @ Shanty
PS: NihalVihar
22.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused Arun Kumar @ Shanti produced from Tihar Jail No. 4 through VC.

Accused Mohit produced from Tihar Jail No. 5 through VC.

It is submitted by both the accused persons that they have already received the legible copy of charge-sheet through Jail Dak.

As offence under Section 376D of IPC is triable by Court of Sessions, the present case is hereby committed to the Court of Sessions. The accused be produced before Ld. District Judge, West, THC, Delhi through VC on the NDOH.

The Ahlmad is directed to send the file complete in all respects to the Court of Ld. District Judge, West, THC, Delhi on 29.09.2020 at 2.00 p.m.

. Copy of this order be sent to the Jail Superintendents concerned.


(Pankaj Arora)
MM-03(West)/THC/Delhi
22.09.2020